

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 281/MP/2022

Coram:

Shri I.S. Jha, Member

Shri Arun Goyal, Member

Shri P.K. Singh, Member

Date of Order: 24th February, 2023

In the matter of

Submission under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 13 (3) of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for Mid-term truing up of NLDC Fees & Charges for the control period 2019-24.

And

In the matter of

National Load Despatch Centre,
(Power System Operation Corporation Limited,
B-9, Qutub Institutional Area, 1st Floor,
Katwaria Sarai,
New Delhi -110016

...Petitioner

Uttar Pradesh Power Corporation Limited
Shakti Bhawan, 14-Ashok Marg,
Lucknow, Uttar Pradesh and others

...Respondents

Parties present:

Shri M.K. Agarwal, NLDC

ORDER

The Petitioner, National Load Despatch Centre, has filed the present Petition along with the following prayers:

“(a) Approve the revised CAPEX and REPEX plan for the control period 2019-24 as per para 8 above.

(b) Approve the revised Fees and Charges for the control period 2019-24 as per para 10 above.

(c) Pass such other order, as the Commission deems fit and appropriate in this case and in the interest of justice.”

2. The matter was listed for hearing on admission on 21.2.2023. During the course of hearing, the representative of the Petitioner submitted that the present Petition has been filed for approval of mid-term truing up of NLDC Fees & Charges for the control period 2019-24.

3. The Commission observed that to avoid multiplicity of the Petitions, the Petitioner should claim the revised CAPEX, REPEX, Fees and Charges for the control period 2019-24 in the truing up Petition to be filed by the Petitioner at the end of control period. In response, the representative of the Petitioner sought permission to withdraw the instant Petition with liberty to approach the Commission to seek these claims in true up Petition.

4. In view of the submissions of the representative for the Petitioner, the Petitioner is permitted to withdraw the present Petition with a liberty to file a fresh Petition as observed.

5. Accordingly, the Petition No. 281/MP/2022 is disposed of as withdrawn.

**Sd/-
(P.K. Singh)
Member**

**sd/-
(Arun Goyal)
Member**

**sd/-
(I.S. Jha)
Member**